

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.736/MP/2025

Subject : Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) read with Regulation 22.4 (b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking extension of the current effective/start date of connectivity/GNA of 31.07.2025 till 31.07.2026 on account of delays caused due to the ongoing augmentation works at the Bachau Substation being undertaken by Power Grid Corporation of India Limited (PGCIL), delays in grant of necessary approvals for power drawl by appropriate authorities, and unresolved Right of Way (RoW)/ Law and Order issues, which are in the nature of Force Majeure events and are beyond the control of the Petitioners.

Petitioner : Welspun Living Limited (WLL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Devank Maheshwari, Advocate, WLL
Ms. Astha Sehgal, Advocate, WLL
Ms. Tannishtha Chatterjee, Advocate, WLL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Swapna Seshadri, Advocate, PGCIL
MS. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Respondent/CTUIL sought two weeks to file a compliance affidavit in terms of the Record of Proceedings dated 17.2.2026.

2. The learned counsel for the Respondent/PGCIL also apprised that the transmission element under their scope, i.e., Augmentation of Transformation Capacity at 400/220 kV Bhachau S/s, 1x500 MVA ICT (3rd), has been commissioned on 27.1.2026.



3. Considering the above, the Commission directed the Respondent/CTUIL to file its reply as well as the compliance affidavit, within two weeks, with a copy to the Petitioners, who may file their rejoinders, if any, within a week thereafter.

4. The Petition will be listed for hearing on **25.5.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)